

minimize storage costs, the company undertakes destruction of duplicate records from time to time.

IDBI has advised Dabhol Power Company to intimate the address of the place(s) where the computer drives and records are kept and to assure that they have been preserved in the manner required and that inspection of the assets removed and records would be given to the Lenders and persons authorized by the lenders, whenever required.

Mandatory recycling and reuse of water in thermal plants

4466. SHRI THANGA TAMIL SELVEN: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that recycling and reuse of water is mandatory in thermal plants to avoid land degradation and water contamination;

(b) if not, the reasons therefor;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) to (e) As per Ministry of Environment & Forests notification dated 19.5.1993, the Thermal Power Plants have to follow the standards in respect of effluents discharged from them. In old Thermal Power Stations commissioned before 1993, the scheme to recycle and reuse of water has been/ is being implemented as a part of Renovation & Modernization (R&M) activity. In new Thermal Power Stations cleared by CEA, provision is made to recycle and reuse of water.

Misutilisation of funding by NE states

4467. SHRI DILIP SINGH JUDEV:

SHRI BHAGATRAM MANHAR:

SHRI DEVI PRASAD SINGH:

Will the Minister of POWER be pleased to state:

(a) whether Government have received complaints of